

(2011) 06 MAD CK 0079

In the Madras High Court

Case No : Writ Petition No. 10221 of 2011

G. Mani

APPELLANT

Vs

The Regional Transport Authority, The Secretary Regional
Transport Authority-Cum-The Regional Transport Officer and
The State Transport Appellate Tribunal

RESPONDENT

Date of Decision : 30-06-2011

Acts Referred:

Citation : (2011) 06 MAD CK 0079

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

**Advocate : S. Govindraman, for the Appellant; N. Sakthivel, Government
Advocate, for the Respondent**

Judgement

M. Jaichandren, J.—This writ petition has been filed challenging the order of the second Respondent, dated 22.3.2011, rejecting the

application of the Petitioner for replacement of the vehicle in the place of the existing vehicle bearing registration No. TN-46-B-7799.

2. The learned Counsel appearing on behalf of the Petitioner had submitted that an appeal is pending before the third Respondent appellate

Tribunal, in Appeal No. 49 of 2010. He had also submitted that the Petitioner may be directed to move an application before the third Respondent

appellate Tribunal for the replacement of the vehicle in question, as per law.

3. The learned Government Advocate appearing on behalf of the Respondents had submitted that a direction may be issued to the third

Respondent appellate Tribunal to dispose of the appeal, in Appeal No. 49 of 2010, on merits and in accordance with law, within a specified

period.

4. In view of the submissions made by the learned Counsels appearing on behalf of the parties concerned, the third Respondent appellate Tribunal

is directed to dispose of the appeal filed by the Petitioner, in Appeal No. 49 of 2010, as expeditiously as possible, not later than twelve weeks

from the date of receipt of a copy of this order. Further, it goes without saying that it would be open to the Petitioner to move an appropriate

application before the third Respondent appellate tribunal for the replacement of the vehicle in question, in the manner known to law. The Registry

is directed to return the original impugned order to the learned Counsel appearing on behalf of the Petitioner.

5. The writ petition is ordered accordingly. No costs. Connected M.P. No. 1 of 2011 is closed.